BEFORE HON'BLE MR. JUSTICE S.R. SEN CRP No. 3 of 2014

05.05.2014

Heard Mr. R Sahu, the learned counsel for the petitioner as well as Mr. M Shangpliang, the learned counsel who submits that, he will file the vakalatnama on the behalf of the respondent in the course of the day.

Registry is directed to call for the Lower Court case record pertaining to Divorce Suit No. 9 of 2012.

List this matter for hearing after 2(two) weeks

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN CRP No. 48 of 2013

05.05.2014

Heard Ms R Paul, the learned counsel for the petitioner as well as Mr. N Mozika, the learned counsel for the respondent.

The learned counsel for the petitioner submits that, the leading counsel Mr. K Paul is out of station, so the matter may be fixed after 2(two) weeks to which the learned counsel for the respondent has no objection.

List this matter after 2(two) weeks.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN EL. PET. No. 1 of 2013

05.05.2014

Heard Mr. GS Massar, the learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel for the respondent as well as Mr. S Thapa, the learned counsel for the petitioner who submits that, he has filed the suggested issues today.

As per record it appears that, the matter has already been time barred.

List this matter after 1(one) week for hearing on whether this instant petition can proceed further or not.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN MC No. 51 of 2013 in WP(C) No. 26 of 2013

05.05.2014

In the light of the order passed in WP(C) No. 26 of 2013, this instant Misc. Case also stands disposed of.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 26 of 2013

05.05.2014

Heard Mr BC Das, the learned counsel for the petitioner who submits that, the petitioner namely Edmund C Nongrum joined service in the office of the Director of Health Service, Government of Meghalaya since 1998 and after such a long period, his service has not yet been regularized till date. The learned counsel further contended that representations dated 19.05.06, dated 15.06.10 and dated 20.08.10 have been made but till date no action has been taken to regularize the service of the petitioner nor any response receive from the respondent. Hence, the petitioner approached before this Court.

Heard Mr. R Gurung, the learned counsel for the State respondent.

After hearing the submissions advanced by the learned counsel for the parties, I am of the considered view that this matter can be disposed of with the following direction.

The State respondent is directed to consider the representations submitted by the petitioner sympathetically and on humanitarian grounds taking into consideration that he has already rendered 15(fifteen) years of service and most probably over age. Moreover, if he is thrown out from service, it is not only the petitioner but his family members also are bound to suffer with great hardships.

Registry is directed to communicate a copy of this order to the State respondent immediately.

The State respondent is further directed to decide the matter within 1(one) month from the date of receipt of this order.

With these observations and directions, this instant writ petition is disposed of.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 125 of 2012

05.05.2014

Heard Mr. K Sunar, the learned counsel who appeared for on behalf of the petitioner as well as Mr. BB Narzary, the learned counsel for the respondent and Mr. P Nongbri, the learned counsel for respondent No. 6.

The learned counsel for the parties submit that the related matter connected with this instant case is pending before Division Bench of this Court, so the matter may be adjourned and may be taken up after 4(four) weeks.

Prayer is allowed.

List this matter accordingly.

JUDGE

BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 235 of 2010

05.05.2014

Heard Mrs M Dev, the learned counsel for the petitioner as well as Mr. R Debnath, the learned counsel for the respondent.

In response to the order dated 7.04.14, Mr. JPN Singh, Director (NE) appeared before this Court along with the learned counsel for the respondent.

The learned counsel for the respondent submits that, the Central Government is going to file the affidavit in the course of the day.

Mr. KS Kynjing, the learned Advocate General appeared along with Mr. J Lyngdoh, Commissioner & Secretary, to the Govt. of Meghalaya, Home (Police) Department.

Since affidavit is filed by the Central Government, personal appearance is hereby dispensed with.

The learned counsel for the respondent is further directed to furnish a copy of the affidavit to the learned Advocate General as well as to the learned counsel for the petitioner.

List this matter for hearing on 15.05.14.

JUDGE